

Before Shri R.S. Virk, District Judge (RETD.)
appointed to hear objections/representations in the matter of PACL Ltd.
(as referred to in the order dated 15/11/2017 read with order dated 13/04/2018
of the Hon'ble Supreme Court passed in civil appeal no. 13301/2015 titled
Subrata Bhattacharya vs SEBI, and also duly notified in SEBI Press release
no. 66 dated 08/12/2017).

File no. 500

Applicant : Shri Lauke Srinuvasa Rao S/o Kotesswara Rao
(Band Registration No. U175486447 dated 23-04-2012)

Present : None

File no. 501

Applicant : V. Sivanarayana
(Band Registration No. U175488700 dated 09-05-2012)

Present : None

File no. 502

Applicant : K. Nagamani W/o K. Venkata Ramana
(Band Registration No. U175470571 dated 18-05-2011)

Present : None

File no. 503

Applicant : V. Mallikarjuna Rao
(Band Registration No. U175481389 dated 10-01-2012)

Present : None

File no. 504

Applicant : V. Naga Bishsham
(Band Registration No. U175489629 dated 14-05-2012)

Present : None

File no. 505

Applicant : V. Mallikarjuna Rao
(Band Registration No. U175509910 dated 03-06-2014)

Present : None

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File no. 506

Applicant : V. Mallikarjuna Rao
(Band Registration No. U175463257 dated 06-01-2011)
Present : None

File no. 507

Applicant : V. Naga Bishsham
(Band Registration No. U175488702 dated 09-05-2012)
Present : None

File no. 508

Applicant : K. Venkata Ratnam
(Band Registration No. U175482087 dated 30-01-2012)
Present : None

Order :

1. This common order will dispose off the nine applications of all persons named aboved who are seeking recovery of the amounts invested by them with PACL as detailed hereunder:-

S.NO	FILE NO.	NAME OF APPLICANTS	ADDRESS	BAND REGISTRATION NUMBER & DATE	AMOUNT INVESTED
1	500	Shri Lauke Srinuvasa Rao S/o Kotesswara Rao	Gollapalemgattu, Vijaywada I, Krishna District, Andhra Pradesh	U175486447 23-04-2012	50,000/-
2	501	V. Sivanarayana	Gollapalemgattu, D No. 6-13-85A, Vijaywada I, Krishna District, Andhra Pradesh	U175488700 09-05-2012	1,00,000/-
3	502	K. Nagamani W/o K. Venkata Ramana	Gollapalemgattu, D No. 6-13-85A, Vijaywada I, Krishna District, Andhra Pradesh	U175470571 18-05-2011	1,00,000/-

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4	503	V. Mallikarjuna Rao	Gollapalemattu, D No. 6-13-92, Vijaywada I, Krishna District, Andhra Pradesh	U175481389 10-01-2012	Not specified
5	504	V. Naga Bishsham	Gollapalemattu, D No. 6-13-85, Vijaywada I, Krishna District, Andhra Pradesh	U175489629 14-05-2012	1,00,000/-
6	505	V. Mallikarjuna Rao	Gollapalemattu, D No. 6-13-92, Vijaywada I, Krishna District, Andhra Pradesh	U175509910 03-06-2014	Not specified
7	506	V. Mallikarjuna Rao	Gollapalemattu, D No. 6-13-92, Vijaywada I, Krishna District, Andhra Pradesh	U175463257 06-01-2011	90,900/-
8	507	V. Naga Bishsham	Gollapalemattu, D No. 6-13-85, Vijaywada I, Krishna District, Andhra Pradesh	U175488702 09-05-2012	5,00,000/-
9	508	K. Venkata Ratnam	Gollapalemattu, D No. 6-13-85, Vijaywada I, Krishna District, Andhra Pradesh	U175482087 30-01-2012	2,31,000/-

2. No notice is required to be issued to the above named persons because my mandate is confined to dealing with objections/representations received by the Committee against attachment of properties mentioned in www.auctionpacl.com and which aspect is duly mentioned in as referred to in the order dated 15/11/2017 read with order dated 13/04/2018 of the Hon'ble Supreme Court passed in civil appeal no. 13301/2015 titled Subrata Bhattacharya vs SEBI, and also duly notified in SEBI Press release no. 66 dated 08/12/2017.

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3. The applicants above named are seeking recovery of the amounts indicated in column number 5 of the chart detailed in para 2 above. Although no document whatsoever evidencing deposit of any money with PACL is attached but the said aspect is inconsequential because the refund of money invested with PACL cannot be dealt with by me and SEBI has already issued requisite information through press releases for the guidance of investors. All the applications in hand are thus dismissed. File be consigned to records.

Date : 29/06/2018


R. S. Virk
Distt. Judge (Retd.)

Note:

Two copies of this order are being signed simultaneously, one of which shall be retained on this file whereas the other one, also duly signed, shall be delivered to the applicants as and when requested /applied for. No certified copies are being issued by this office. However, the orders passed by me can be downloaded from official website of SEBI at www.sebi.gov.in/PACL.html.

Date : 29/06/2018


R. S. Virk
Distt. Judge (Retd.)